



Contempt Petition No.460/2002 in Original Application No.1749 of 2002

New Delhi, this the 20th day of November, 2002

Hon'ble Mr.Justice V.S.Aggarwal, Chairman Hon'ble Mr.V.K.Majotra, Member(A)

Shri R.S. Dagar, S/o Shri Lekhi Ram, R/o B-104, Nanakpura (South Moti Bagh) New Delhi-21

....Applicant

(By Advocate: Shri Keshav Kaushik)

<u>Versus</u>

- Mr.N.Gopalaswami, Secretary, Ministry of Home Affairs, North Block, Govt. of India, New Delhi.
- Mr.Ram Avtar Yadav, Director, National Crime Records Bureau, East Block-7, R.K.Puram, New Delhi.

....Respondents

(By Advocate: Shri N.K. Aggarwal with Smt. Avinash Kaur)

ORDER(ORAL)

By Justice V.S.Aggarwal, Chairman

This Tribunal, on 10.7.2002, had directed:

"In the circumstances, we find that the interests of justice will be duly met by disposing of the present OA at this very stage even without issuing notices with a direction to the respondents to consider the aforesaid representation and pass a reasoned and a speaking order thereon within a period of two months from the date of receipt of a copy of this order. We direct accordingly. O.A. is disposed of in the aforestated terms."

- 2. When within two months, no speaking order as directed by this Tribunal had been passed, the applicant had filed the present contempt petition.
- 3. In pursuance of the notice issued, the

& Ag C

(3)

respondents counsel has stated that the representation has been disposed of on 14.11.2002. The order so passed has been communicated to the applicant. The applicant's learned counsel in this regard has a grievance pertaining to the delay in passing such an order.

4. Once the order as directed by this Tribunal has been passed, at this stage, there is no ground to take any action for contempt. The rule is discharged.

(V.K. Majotra) Member(A)

Vanapho

(V.S. Aggarwal) Chairman

/dkm/